honour to be a student, the University of Allahabad, and I quote :

"A university stands for humanism, for tolerance, for reason, for progress, for the adventure of ideas and for the search of truth. It stands for onward march *of* human race towards even greater objectives. If the universities discharge their duties adequately, then it is well with the nation and the people."

Thanking you, Sir.

THE PARLIAMENT (PREVENTION OF ' DISQUALIFICATIONS) AMENDMENT | BILL, 1974

THE MINISTER OF STATE IN THE j MINISTRY OF LAW, IUSTICE AND j COMPANY AFFAIRS (DR. (SMT.) i SAROJINI MAHISHI) : Mr. Chairman, | Sir, I beg to move:—

"That the Bill further to amend the 1 Parliament (Prevention of Disqualification) Act, 1959, as passed by the Lok Sabha, be taken into consideration."

Sir, at the outset I would like to say a few words regarding this Bill.

Article 102 (1) of the Constitution lays down certain disqualifications on account of which a Member is disqualified. Clause (1) therein says that if he holds an office of profit, he is disqualified from being a Member. Then, what this office of profit is has got to be decided and for this purpose in 1957 a Bill was prepared mentioning what the disqualifications were and what exemptions could be given. The Bill was submitted to a Joint Committee. The Joint Committee went through it. They submitted a report in turn and the Bill was passed in 1959. That was called the Parliament (Prevention of Disqualification) Act, 1959. Section 3 contains certain exemptions to the disqualifications and it mentions what are not offices of profit. Those which are not offices of profit and the holding of which will not disqualify a person from becoming a Member of Parliament have been mentioned in section 3 of the Act of 1959. The Joint Committee, to which this Bill was referred, further said this. Because a continuous scrutiny of the committees that are existing and a continuous scrutiny of the committee's which may come into existence later on is necessary, a Standing Committee should be formed. This Standing Committee should rte •here to continuously scrutinise the new committees and the existing committees that may require to be scrutinised and report whether a disqualification will be there for a Member of Parliament. On this occasion I wish to mention that earlier there were various statutes, *viz-*, the Acts of 1951, 1952 and 1953 and these statutes relating to the prevention of disqualification ot Members of Parliament were repealed by the 1959 Act. The 1959 Act was considered to be the authentic Act as far as this was concerned. I think the House does remember why this disqualification clause was introduced in the Constitution and also why exemptions to that were also introduced. While introducing the 1959 Bill in the House the then Law Minister remarked that perhaps this was a legacy of British history. There came a conflict between the Members of Parliament and the employees of the Crown at that time. In order to see that the employees of the Crown did' not unnecessarily interfere W'ib the independence of Parliament and the freedom of Parliament Members, there were restrictions put on those who were employees of the Crown. Later on it assumed different forms. In course of time, it must have assumed this form also, *viz.,* people who were holding Government offices, people who had some interest in the Government's commercial transactions or something like that might not be able to discharge their duties in an independent way. They may feel embarrassed also in dis-! charging their duties freely on the floor cf the House in Parliament. Therefore, there [were restrictions put on persons holding such offices of profit from becoming Members of Parliament or Members of the I Legislature also. These disqualifications were j laid down in the Constitution in article 102. To this certain exemptions were neces-i sary and these were laid down in section j 3 of the 1959 Act. Later on, as this con-

[Dr. (Smt.) Sarojini MahishiJ

tinuously needs some scrutiny a Standing Committee wag set up, according to the recommendation of the Joint Committee which was set up in 1957. Since the time of the Second Lok Sabha, Third Lok Sabha, Fourth Lok Sabha and the Fifth I Lok Sabha, this Standing Committee hai been working continuously. It is scruti- l nising the Committees that came into existence, the Committees that are existing j and it will also scrutinise the Committees !

that will come into existence in j 12 P.M. future. The main criterion

or the purpose for which [the Joint Committee was set up was I to study the composition and the con- ! stitution of the Committee and to find out j whether it could be treated as an office or. ! profit or it could not be treated like that whether the holding of chairmanship oi secretaryship or directorship or membership in any particular company might be considered as holding an office of profu or not. And the third thing was that the Standing Committee shall continuously be scrutinising the Committees that might come into existence in the future also. These were the three terms that were referred to the Committee, and the Committee has since been doing its work in a I very laudable manner.

In the Second Lok Sabha, the Standing Committee submitted five Reports and in the Third Lok Sabha, it submitted, again five Reports and in the Fourth Lok Sabha, it submitted seven Reports. In all they i have submitted 17 Reports up to the end of the Fourth Lok Sabha, and in the Fifth Lok Sabha, up to this time, they j have submitted 13 Reports. And the] House will very well appreciate how the Committees are being scrutinised and how continuously the Standing Committee has been taking the trouble of going through the composition and the constitution ot the Committees that have been conti-] nuously coming into existence in the State I and also here at the Centre, and they have been recommending as to what will con- j stitute an office of profit. Of course, main- I ly, they have taken a few things to find out whether a particular office is an office of profit or not. The criterion, as Members will be able to understand while going through the Reports, is, firstly, whether any member is exercising executive powers or financial powers in the Committee whether he has got an opportunity «f distributing patronage, whether he has got any pecuniary advantage there or has anything more than the compensatory allowances, etc. That are usually given to the sitting Member on the Committee. And there may be a few more other things also depending upon the merits of each case. But these mainly are the criteria on which, of course, the Committee comes to the conclusion whether a particular office is an office of profit or not.

One special thing about this particular Bill is that the Bill was introduced in December, 1973 in the Lok Sabha. It was passed on the 17th December, 1974 in the Lok Sabha. It has been introduced in the Rajya Sabha in 1975. Therefore it will be a 1975 Bill.

A speciality or peculiarity of this Bill is, there is an appendage which has been added to the Schedule which was added to the 1959 Bill. Schedule I is there. But the difference here is in Schedule I, Part I, Part II, Part III. and Schedule II, Part *t,* Part II and Part III. The speciality is that in the Schedule the first Part consists of Central Government departments and Central Government organisations under which it is a disqualification. Part II consists of State Government organisations and Part III consists of Union territory organisations, according to which the holding of chairmanship or secretaryship is considered to be a disqualification. Part II consists of such organisations. Schedule II consists of such organisations wherein also you will find Part I, Part II and Part III— again, the Central Government, the State Government, and the Union territory— wherein the holding of the office either of the chairman or the secretary or the director or a member of this Committee also will disqualify a person from sitting as a Member of Parliament. This is the addition that

has been made, and the addition has been made in keeping with the consistent report made by the Joint Committee regarding these things that in the case of certain Committees that holding of office as a director or as a member also entails certain pecuniary responsibilities, the discharge of executive powers and other things and therefore the holding of directorship or membership of that Committee should also disqualify a person[1] from sitting as a Member of Parliament or as a member of the legislature.

Therefore, all precautions have been taken to see that the Report given by the Joint Committee is submitted to the different Ministries of the Central Government and also the State Governments.

Only on the receipt of their reaction to these things, the Joint Committee has again gone through the thing and submitted a consolidated report. This consolidated report you will find in the 2nd report of the Fifth Lok Sabha on the basis of which, by and large, this particular Bill has been brought.

Sir, with these words I commend the Bill for the consideration of the House.

Tht question was proposed.

SHRI MANUBHAI SHAH (Gujarat): Sir, I very much welcome the Parliament (Prevention of Disqualification) Amendment Bill, 1974 moved by the hon'ble Minister. While placing this Bill for our consideration the Minister said that there were two valid reasons why a conflict between the elected representatives and l he economic activities of the Government had inspired thinking in other pountries that those who hold the post of law-makers should not be associated with any economic transaction.

Sir, I was a member of the Krishna Menon Committee and, for many years, in charge of a public undertaking. Actually, till 1959 when this restrictive Bill was brought, practically we used to nominate Members of Parliament on every Board of Corporation of the public sector

i because the origin of public sector in this country is quite different from the Canadian Parliament or the Australian Parliament or the House of Commons from which the inspiration was drawn that there is divergence between the interest of a Member of a House and a public sector corporation which is really ushered in order to achieve commanding heights ot
! the economy.

Sir, this concept of divorce which was brought about for the last so many years, nearly 15 years, has made the Members of Parliament ineffective. While they recommend certain policies of the Government on the floor of the House, when it comes to execution, there being a total divorce and their not being on the board of directors, the entire implementation has gone somewhat defective. Therefore, the real point was not whether he will be able to discharge his responsibility while remaining Member of Parliament but whether his patronage is of such a nature that the Member instead of discharging his duty in an impartial manner will be prone to grant patronage to his own political party so as to bring benefit of that nature in the elections etc. Sir, this was a very erroneous view because we did not bring the public sector in this country in a fringe with too small a free economy unlike Australia, Canada or England and many other countries as against the American public sector which is entirely a sort of more or less free enterprise sector. In those countries where also there is a regulated public sector the whole idea is to have fringe type of controls which will bring the economy to proper regulation. Whereas in this country in order to remove backwardness of the vast millions of people, to see that they get the benefit of development through planning we ushered in the public sector with higher motivation than was prevalent in the free enterprise countries. Therefore, in this country representatives, as represented in the Lok Sabha and the Rajya Sabha, are not only the people who have to represent the voice but they are the custodians of the public good so that public good must be trans-

[Shri Manubhai Shah3

mitteii through the working of the public sector in a more profitable manner. My own personal experience is that so long as a large number of Members of this House and the other House were associated in one capacity or the other, either as chairman or secretary or being members of the board of directors or the board of governors they used to reflect the feelings of this House or the other House in the administration of these enterprises and bring back the difficulties of the public-sector to the fore of the House so that the Members of Parliament were getting more informed to expand the public sector as well as to bring to it greater efficiency. So I am glad that this type of dichotomy which had come out of a conservative thinking and all the time fear that the Members of Parliament of this House and the other House and the Members of the legislature in the States will take up a parochial view and extend patronage was a remote thing as far as the Indian economy is concerned. It can be misused to an extent that every officer can misuse the office or every Minister can misuse the office for which there are enough preventive measures and powers with the House. In order to do away with a small evil, we had given way to such a factor that all the Members of Parliament and the people's representatives became defunct with regard to the public undertakings. It is, therefore, high time that this overdue reform was brought and we allowed Members of Parliament to function without let or hindrance. The general consensus of feeling as well as the morality of the political party will be enough deterrent to see that no patronage is misused on this account.

Secondly, why were the public undertakings instituted in our country. Because there was no industrialisation. Actually speaking, if any historian writes the history of industrialisation in this country, he will see that the public sector was the *prima donna* which initiated new technologies and new enterprises in this country which were totally unknown to us. We were hewers of wood and drawers of water during the British days. The British colonial system allowed only a little textile industry and the jute industry with a few sugar industries thrown in. No industrial machinery was manufactured in this country till 1951. It is only when we ushered in the public sec tor that larger enterprises with greater ini tiative and the capacity to take risk came into being. How did the latin word "entre preneur" come to be used ? It mean the capacity to take risk. There was no risk-taking capacity before. The private industrialists went into the traditional industries and they only manufactured those items which gave them profit. If I recall the history of the Hindusthan Antibiotics, we established the Hindustan Antibiotics country asking them to put up a basic drug industry to produce tetracyclic au-reomycin, sulpha drugs, alkaloids and vitamins. But nobody was prepared to come forward. No foreign enterprise was even prepared to give collaboration. Therefore, we established the Hindusthan Antibiotics and the Indian Drugs and Pharmaceuticals Limited. After we broke the barrier, these people came saying "We can also do it". Therefore, the leadership in industrialisation squarely rested on the public sector. Nobody made transformers, heavy electrical equipment, turbines or power generators. It was only when the Bhopal Factory came into being, with all its teething trouble, that we could rjianu-facture such equipment. The Russians and the Americans and the British were laughing at us and saying "How can a country like yours manufacture turbines?" Actuary one of the collaborators, the Associated Electricals, England, told me "It will take you 12 years to turn a turbine. Why are you in a hurry?" According to them, we had to wait for at least 12 years to turn a turbine. At that rate, this country can never be industrialised. We established a public sector industry and we are now producing 250 MW turbines, one of the biggest made in this country and of a satisfactory character. In terms of machine tools, in terms' of heavy electricals, in terms of earth-movhrg

equipment, in terms of steel-making capacity, in terms of drugs and in terms of fertilizers our Public sector has made good progress. I do not mean to give a full certificate that they have done all that is wanted. They have also gone sick. The prices are high; there is over-employment; many of the products are outpriced; and the management of the public sector requires to be improved. In my humble opinion, if a proper chance is given to Members of Parliament to be nominated to the different boards with guidelines from the Government as well as from the party. . .

SHRI RANB1R SINGH : The members are debarred.

(Interruptions)

SHRI MANUBHAI SHAH : No, no, if you see the Schedule. . .

MR. CHAIRMAN: You should face the Chair.

SHRI MANUBHAI SHAH: Schedule I is now more enlarged than before. I am pleading that more items could be added to Schedule I from Schedule II. 1 was just giving the back ground to see that proper appreciation is made. The First Schedule is now more enlarged as compared to the total restrictions so far placed. If you see the list, there are many, many bodies, for example, the Central Warehousing Corporation, Air India, Indian Airlines, Tariff Commission, Handlooms and Handicrafts Corporation, Industrial Finance Corporation of India, Life Insurance Corporation and so on. These were bodies which were never exposed to public gaze up till now. Now, if this principle is accepted that Members of Parliament and Members of Legislatures are custodians of public good and that the public sector is not merely a profit-making body or merely a body for commercial activity but a real ideological as well as a necessary thing for the country's economy, then I would like to say that the Minister should have taken a bolder step and enlarged the Schedule to bring in as many more such corporations as possible. I have listed them but I do not want to take up the time of the House. There are 49 central corporations which they have listed in Part II of the Schedule. 1 would draw the attention of the House to it.

There are 46 items here. Out of these 46, at least 30 corporations are really not of that character in which patronage can a! all be assigned by any stretch of imagination. If the Minister finds time, we can have further discussion. There are public sector corporations which can help employment, which can encourage import substitution and which can save foreign exchange and bring in new technology. For instance, let us take the Metals and Mines Corporation. They have done Rs. 150 crores worth of export which was zero for 15 years. If it is not getting the public gaze and advice and guidance of Parliamentarians, it is not proper. We want to see that the policies which we adumbrate here are implemented. Therefore I feel that with the new economic programme a bolder step should have been taken by allowing most of these corporations to have the benefit of guidance from Members of Parliament except some purely commercial corporations like the Food Corporation which is not capital intensive. The rest of the Corporations are capital intensive. The relationship between capital invested and turnover may be even less than 1 per cent in some. For instance, the Ranchi project has got Rs. 150 crores investment and the turnover is Rs. 90 crores. It is this type of Corporations which will really build this country. I support this Bill because it has adopted a liberalised approach by making Schedule 1. But I still do believe that a stage has come when the hon. Minister and the Central Government should bring in many of the items from Part II Schedule into Part *J* Schedule so that our public sector is further expanded. I hope the hon. Minister will look into the matter. That will help the implementation of our views made on the floor of the House outside and reciprocally the difficulties and problems that come in the way of running the public sector undertakings can be brought to the floor of Parliament

(Shri Manubhai Shah}

and thus there will be a better liaison between the Parliament and the public sector corporations.

Lastly, I welcome the transitional provision given on page 14 of the Bill. This is very exemplary. When a man is just going to be a candidate in the elections, he has to resign from the Corporation as otherwise he will be disqualified. Now this transitional provision does protect him. He is given three months' time. In order to fulfil this transitional provision it is better that the prevention or bar against the Members of Parliament in respect of Part II Corporations is reduced to the minimum.

श्री देवराव पाटिल : सभापति जी, मैं एक क्लैरिफिकेशन चाहता हूं । माननीय सदस्य बहुत अच्छे और महत्व के सुझाव दे रहे हैं और बिल का जो उद्देश्य है उस उद्देश्य से इनका वक्तव्य ठीक है । फिर भी मैं एक इनफारमेशन चाहता हूं कि क्या गवर्नमेन्ट ने यह डिसिजन लिया है कि पार्लियामेन्ट का मैम्बर, इस हाउस का हो या दूसरे हाउस का हो वह पब्लिक अंडरटेकिंग कारपोरेशन के बोर्ड का मैम्बर नहीं हो सकता ? Parliament Members should not be appointed on any Board of the Corporation. क्या यह सही है ? Is it a fact that the Government has taken a decision not to appoint Members of Parliament on any Corporation?

SHRI MANUBHAI SHAH : I am glad that my friend is supporting me.

मैं हिन्दी में बोलना चाहता हूं आपकी इजाजत से । मैं यह कहना चाहता हूं कि शैड्यूल 2 के अन्दर जो बार है कि पब्लिक सैक्टर अंडरटेकिंग कारपोरेशन में इस हाउस का, दूसरे हाउस का या लेजिस्लेटिव असेम्बली का मैम्बर नहीं जा सकता चेयरमैन बन कर या मैम्बर बन कर, जैसा पाटिल साहब ने भी कहा हम भी चाहते हैं कि इसको जल्दी रिमूव किया जाए । क्योंकि इनके वहां रहने से, तुजुर्बे से, जो हमारी औद्योगिकीकरण की पालिसी है, उसको फायदा होगा । और हम इस मुल्क को सेल्फ-सफिशिएन्ट और सेल्फ-रिलायन्ट बना सकें, इसलिए जरूरी है कि इस हाउस के मेम्बरों के जरिए उनके व्यूज डायरेक्टर या बोर्ड के चेयरमैन के पास पहुंचे ताकि जो हमारा लक्ष्य है उस पर हम पहुंच सकें और अपनी नीतियों को अच्छी तरह से इम्प्लीमेंट कर सकें और उनके अन्दर समन्वय ला सकें । मैं समझता हूं कि इस प्रकार से बहुत-सी समस्याओं को सोल्व किया जा सकता है ।

Once again I support this measure with this strong request to the Government that before long they should immediately look into this and reduce the number of Corporations in Schedule II and bring as many Corporations as possible under Schedule I so that the benefit of their experience and the knowledge and the wisdom and the ideological approach as well as the necessity of the times can be translated into the working of the public sector Corporations which are going to occupy more and more vital positions and reach commanding heights in strategic matters and in the economic development of the country as a whole. Thank you, Sir.

श्री श्याम लाल यादव (उत्तर प्रदेश) : माननीय सभापति जी, यह विधेयक जो सदन के समक्ष विचाराधीन है, बड़ा महत्वपूर्ण है । इस विधेयक के संबंध में माननीय मंत्री जी ने जो बातें रखी हैं, जिन सिद्धान्तों को रखा है, मैं समझता हूं कि आज आवश्यकता इस बात की है कि उन सिद्धान्तों पर पुनर्विचार किया जाये; क्योंकि माननीय मंत्री जी ने स्वयं कहा है कि इंगलैण्ड के अन्दर जब राजशाही थी तो उस समय राजतंत्र और संसद् के सदस्यों के बीच में बराबर संघर्ष होता रहता था । इसलिए इस बात की व्यवस्था की गई कि संसद् के सदस्य निर्भीकता पूर्वक अपने विचार सदन के समक्ष रख सकें और निर्भय होकर अपने कार्यों का निर्वाह कर सकें, इसलिए इस प्रकार की व्यवस्था वहां पर भी की गई थी । लेकिन आज हमारे देश में जिस प्रकार की परिस्थिति है उसको देखते हुए मैं विनम्रता के साथ माननीय मंत्री जी के सामने आपके माध्यम से यह निवेदन करना

चाहता हूं कि आज संसद् के ऊपर जिस प्रकार की जिम्मेदारियां हैं और संसद् के सदस्यों को जिन जिम्मेदारियों का निर्वाह करना पड़ता है, जिन सिद्धान्तों का निरूपण करना पड़ता है उसमें यह आवश्यक है कि वे इस बात को देखें कि उन नीतियों का पूरी तरह से पालन होता है या नहीं होता है। अब तक इस विधेयक में जो संकलन किया गया है वह प्रशंसनीय अवश्य है और उसमें जगह-जगह बहुत से स्थानीय निकायों को स्थान देने का प्रयास किया गया है। लेकिन जो द्वितीय अनुसूची है, उसमें 46 निकाय केन्द्रीय सरकार के अधीन दिखाये गये हैं और उनका जो वर्णन किया गया है, मैं समझता हूं कि वे सभी निकाय ऐसे हैं जो संसद् की नीतियों का परिपालन करते हैं और उनको कार्यान्वित करते हैं और ये ज्यादातर ऐसे निकाय हैं जो भारतीय जन जीवन से संबंधित हैं।

tTbe Vice-Chairman (Shri V. B. Rajii) in the Chair].

आज हमारे देश में जो प्रबुद्ध समाज है वह इस बात के लिए प्रयत्नशील है कि सरकार के कार्यों में जन-सहयोग ज्यादा से ज्यादा लिया जाये और संसद् और विधान-मंडलों के माननीय सदस्य इन कार्यों में सहयोग दें और अपना समर्थन प्रदान करें। लेकिन अब इस बिल के माध्यम से वे इन निकायों के निदेशक नहीं हो सकते हैं, अध्यक्ष नहीं हो सकते हैं। जो पूर्णकालिक पद हैं, जैसे सचिव का पद है, इसमें अगर वे न लिये जायें तो यह बात तो समझ में आ सकती है; क्योंकि जो पूर्णकालिक पद हैं वे वेतन-भोगी कर्मचारियों को करने चाहिएं, लेकिन वेतन-भोगी कर्मचारियों के मातहत अरबों, करोड़ों रुपये की सम्पत्ति को छोड़ देना और उनका पूरा संचालन उनके भरोसे पर छोड़ देना, मैं समझता हूं कि माननीय मंत्री जी भी इस बात से सहमत होंगे कि यह बहुत उचित बात नहीं है। मंत्री महोदय इस बात को जानते हैं कि उनके मातहत जो अन्डरटेकिंग या निकाय हैं वे अपने-अपने क्षेत्र में कई मामलों में स्वतंत्र हैं, लेकिन फिर भी सरकार को उनके संबंध में अनेक अधिकार प्राप्त होते हैं ताकि वे यथा संभव जन-हितों को ध्यान में रखें और उनके संचालक ठीक प्रकार से अपने कार्य का सम्पादन कर सकें। अगर इन निकायों में संसद् के सदस्य तथा विधान-मंडलों के सदस्य रखे जाएंगे तो वे ज्यादा से ज्यादा सतर्कता रखकर इन चीजों को देख सकते हैं।

यह जो सिद्धान्त माननीय मंत्री जी ने प्रस्तावित किया है कि जिन निकायों में प्रशासनिक अधिकारों के पद हैं उनमें संसद् सदस्यों को न रखा जाए। मान्यवर, मैं नम्रता के साथ आपकी आज्ञा से यह निवेदन करना चाहता हूं कि माननीय मंत्री जी को भी इस बात का अनुभव होगा कि सिवाय इसके कि वे एक पत्र लिख दें, एक सिफारिश का पत्र भेज दें, इससे ज्यादा कोई अधिकार संसद् के सदस्यों को प्राप्त नहीं है। उन्हें किसी प्रकार के प्रशासनिक अधिकार प्राप्त नहीं होते हैं और न ही वे किसी प्रकार के आंकड़ों का उपयोग कर सकते हैं। एक साधारण और निम्न श्रेणी के कर्मचारी के लिए सिफारिश करने के सिवाय और कोई अधिकार हमें प्राप्त नहीं है।

मान्यवर, हम कानून बना सकते हैं, लेकिन उस कानून को बनाते समय इस बात को नहीं देखते हैं कि ये अधिकार रहें या न रहें; क्योंकि आज जिस प्रकार की सामाजिक और आर्थिक व्यवस्था के बारे में हम सोच रहे हैं, सरकार जिस के बारे में सोच रही है और प्रधान मंत्री जी ने जो आर्थिक कार्यक्रम और सामाजिक कार्यक्रम देश के सामने रखा है, मैं समझता हूं कि उस कार्यक्रम को पूरा करने के लिए सब को सक्रिय सहयोग देना चाहिये। इसके लिए यह आवश्यक है कि संसद् के सदस्य, जनता के निर्वाचित प्रतिनिधि, ऐसे निकायों में, कानूनी निकायों में सक्रिय रूप से योगदान दे सकें जो कि लाभप्रद संस्थान है। मैं ज्यादा उदाहरण देकर सदन का समय नष्ट करना नहीं चाहता हूं। मैं यह निवेदन करना चाहता हूं कि इस सदन में कई बार कृषि मूल्य आयोग के सम्बन्ध में चर्चा हो चुकी है कि यह आयोग कृषि की चीजों का जो भाव निश्चित करता है, उसमें किसानों के हितों का ध्यान नहीं रखा

[श्री श्याम लाल यादव]

जाता है और उसमें जो मेम्बर है उनमें किसानों के प्रतिनिधियों को रखा जाय और जनता के प्रतिनिधियों को रखा जाय ताकि आयोग जब कृषि के मूल्यों का निर्धारण करता है, तो वह मूल्य किसानों के हितों को सामने रख कर तय किया जाये और इस सम्बन्ध में जो उनका पक्ष है, वह सारा पक्ष प्रस्तुत हो। लेकिन होता क्या है? उसमें कुछ सरकारी कर्मचारी और कुछ विशेषज्ञ होते हैं, जो गांवों में तो कभी नहीं जाते हैं, खेती करते नहीं हैं, गांव वालों के बीच में कभी नहीं रहते हैं और न ही उनकी आर्थिक और सामाजिक हालत का ही पता रहता है। इस तरह के लोग आंकड़ों का जाल फैला कर अवास्तविक मूल्य कृषि के निर्धारित कर देते हैं, जिस की निन्दा होती है और सरकार भी समय-समय पर इस प्रश्न से चिन्तित रहती है।

इसके अलावा बहुत से निकाय इसमें ऐसे हैं, जो बहुत ही महत्वपूर्ण हैं और जिनसे हमारा जन-जीवन, दैनिक जीवन बहुत प्रभावित होता है। अगर इस तरह के निकाय अच्छी तरह से नहीं चलेंगे तो हमारी आर्थिक स्थिति खराब हो सकती है और हम अपनी आर्थिक नीतियों को सफलता-पूर्वक नहीं चला सकेंगे। अगर इस तरह के निकाय असफल रहे तो हमारा जो आर्थिक विकास है, वह रुक जायेगा और हमने जो नया आर्थिक कार्यक्रम देश के सामने रखा है, उसमें सफलता प्राप्त नहीं कर सकेंगे। इसलिए मान्यवर, ज्यादा न कह कर, आपके माध्यम से माननीय मंत्री जी से यह अनुरोध करना चाहता हूं कि यह विधेयक तो बहुत पुराना है और जो पुराने सिद्धान्त हैं उन पर पुनः विचार करके इसमें संशोधन करना चाहिये। यह सम्भव नहीं दिखता है कि जो आजकल का प्रशासनिक ढांचा है और उसको संचालन करने की जो पद्धति है, अगर उसमें से निर्वाचित प्रतिनिधियों को अलग रखा जायेगा, तो हमने देश के सामने जो नया आर्थिक कार्यक्रम रखा है, जनता की भलाई के जो आर्थिक कार्यक्रम और दूसरी चीजें करना चाहते हैं, वे असफल हो जायेंगी तथा जो लक्ष्य हमने सामने रखे हैं, उनकी पूर्ति नहीं हो सकेगी। जब तक संसद के सदस्य स्वयं जाकर सरकारी और दूसरी संस्थाओं के कार्यों को नहीं देखेंगे कि वहां पर काम ठीक ढंग से हो रहा है या नहीं तब तक ये संस्थाएं अच्छा कार्य नहीं, कर सकती है। मान्यवर, आज जितने भी पब्लिक अन्डर-टेकिंग्स हैं, वे जन-हित और सार्वजनिक निर्माण के कार्यों में लगे हुए हैं उनमें लाभ के ख्याल की दृष्टि से उत्पादन नहीं किया जाता बल्कि जनता के हित की दृष्टि से और उसकी भलाई को सामने रख कर कार्य किया जाता है। अगर इस तरह के निकायों में संसद के सदस्यों की सक्रिय निगरानी रहेगी, तो उनके कार्यों में बढ़ोत्तरी ही होगी और उनकी क्षमता में कमी नहीं आयेगी। दूसरी बात इसमें है कि उनको आर्थिक लाभ होगा। मैं समझता हूं कि ऐसा नहीं होता। जिन संस्थाओं, निकायों या कमेटियों में रहने पर उनको अनर्हताएं नहीं होती उनमें उन्हें उतना ही दैनिक भत्ता, यात्रा-भत्ता मिलता है जितना कि सदस्य होने के नाते प्राप्त होता है और अगर सदस्य होने के नाते उन्हें लाभ मिलता है, कम्पेन्सेटरी एलाउन्स मिलता है, उतना ही मिलता है तो अधिक लाभ नहीं हो सकता और न अधिक लाभ होने की सम्भावना है।

इसके अतिरिक्त बहुत सी नयी-नयी संस्थायें बनती रहती हैं। जैसे-जैसे हमारा विकास होगा नये-नये कार्य हाथ में लिये जायेंगे, उसी प्रकार से इन लोगों को अधिक जिम्मेदारी महसूस होगी और दैनिक कार्यों के कार्यान्वयन में जन-प्रतिनिधियों का जो सहयोग होना चाहिए वह बढ़ सकेगा। मान्यवर, आज बहुत से एग्रो-इंडस्ट्रियल कारपोरेशन बनाने की बात है, कृषि पर आधारित उद्योगों को पनपाने की बात है, गांवों में ऐसी संस्थाओं को अधिक बढ़ाने की बात है। उनमें अगर जन-प्रतिनिधि शरीक रहते हैं तो मैं समझता हूं कि जो नीतियां निर्धारित होंगी उनको वे देख सकते हैं अन्यथा नीतियों का निर्धारण यहां से होता है, दल के सदस्य करते हैं लेकिन उनका कार्यान्वयन उचित प्रकार से नहीं होता। एक उदाहरण दूंगा छोटा सा। सूची एक में रखा हुआ है मुम्बई पत्तन के न्यासी, मद्रास पत्तन के न्यासी। न्यासों में

थोड़ा बहुत कार्य ऐसा होता है जो नीति निर्धारण से आगे जाता है । जो कार्य सम्पादित होते हैं इन न्यासों के माध्यम से उन्हें देखने का मौका न्यासियों को मिलता है। इस तरह से बहुत से दूसरे संस्थान हैं जैसे कृषि आयोग हो सकता है, ला कमीशन हो सकता है, कृषि के सम्बन्ध में दूसरे संस्थान हो सकते हैं, जैसे भाग एक में जीवन बीमा निगम भी है। इस बोर्ड में रह सकते हैं और दूसरे में नहीं रह सकते, आज के नये विचारों के अनुरूप इस बात की उपयोगिता नहीं मालूम होती। इसलिये मैं माननीय मंत्री जी से अनुरोध करूंगा बड़ी नम्रता के साथ आपके माध्यम से कि जहां तक वे यह विधेयक लाई हैं उसका समर्थन करते हुए मैं यही निवेदन करूंगा कि इन तमाम परिस्थितियों में, नये परिप्रेक्ष्य में, नये विचारों की रोशनी में, बदले हुए माहौल में वे पुनर्विचार करेंगी तो मुझे उम्मीद है कि वे हम लोगों की भावना से सहमत होंगी। इन शब्दों के साथ मैं इसका समर्थन करता हूं ।

PROF. RASHEEDUDDIN KHAN (Nominated) : Mr. Vice-Chairman, Sir, it is an important Bill that we are discussing in the House. I have to make, Sir, just two submissions of a very specific character. Firstly, from reading the First Schedule, it seems to me, and I am not indulging in any levity or cynicism, that the title could as well be changed to 'the Parliament (Extension of Disqualification) Amendment Bill,' rather than the 'Parliament (Prevention of Disqualification) Amendment Bill,' because, I feel that two things are happenings. Firstly, there is no clear categorisation or classification by which you disqualify a person from becoming a Member of Parliament. A host of things have been hudled together, and the distinction has been conspicuous by its absence. If a Member presides over a body which generates capital, which is a sin in a mixed economy, he is also here. A Member who sits in disbursement of small emoluments for the purpose of promotion of education, he is also here. Therefore, we have not made a distinction between the representative of a big monopoly house and a school teacher. We have not made a distinction between a man working on social welfare and man who commands a very large amount of national wealth. I would submit to the Minister concerned that there should be very clear categorisation and classification for two reasons. Firstly, we call ourselves a participatory parliamentary democracy. What is the art of participation in the parliamentary democracy? The art is that different segments of people should have the opportunity to air their own problems in order to give to the nation the possibility of examining the issues in a wide spectrum. There are series of small acts which disqualify several sectors of people. Then, ultimately what we are doing is that we concentrate political power in the hands of a few categories by excluding a large number of categories. Particularly when the ruling party commands two-thirds majority in each House, it is possible for the ruling party—and I have got a lot of sympathy for it apart from the fact that I am almost identified with the ruling party—that you certain specific problems to your notice. But, if the purpose of legislation is to make legislation an instrument for expansion of parliamentary opportunities, not restriction of parliamentary opportunities, this must be very carefully taken into consideration. Here I would like to bring certain specific problems to your notice. Some of my otherwise sensible Members here found it expedient to mention that lecturers, readers, professors and vice-chancellors ought to be excluded from being Members of Parliament. If it is an act of minor debating point and the point has to be scored, it is one thing. But, if one is very seriously thinking that the whole educational community should be thrown out from the working of the parliamentary system, then this is a verv serious matter. As a matter of fact ther^ are many arguments why people with some experience and some knowledge should be inducted into the very processes of the parliamentary mechanism in a country where the range of illiteracy is very high and where the number of technical personnel is so low. Instead of

[Prof. Rasheeduddin Khan,]

saying that a large number of teachers should be inducted into the State Assemblies and in Parliament, we are taking the contrary view.

I found that there was some such talk last year with which both my friend. Professor Vidya Parkash Dutt, and myself have been a little concerned, not for any personal benefit, I would like to say so because it might almost appear as an act of arrogance, that it does not particularly give us an opportunity to spend our time in Parliament alone, because we consider ourselves to be life-lone teachere. And, probably, the biggest achievement of a teacher is the help rendered by him in the enlightenment of the country. When we come here as a result of an act of confidence which the Parliament has reposed in us and as an act of faith in Parliament, we come to give such of 'lis opinions which are worthy of consideration by this Parliament. If we exclude all the teachers, then what we are doing is that we are excluding a very important segment. There was some talk last year that members of the Indian Council of Social Science Research, to which both Professor V. P. Dutt and I belong, should be excluded from being Members of Parliament by bringing them under disqualification by declaring that office as an office of profit. Now, we must define what an office of profit means.

If an office of profit means that if anyone presides over a committee which disburses any sum from Re. 1 to Rs. 1 crore, he will be holding an office of profit, then. Sir, all of us disburse at some given time from Re. 1 to Rs. 1 crore. That *h* not the point. Therefore, 1 would appeal to the Minister who herself is a scholar of repute that she must give some clear classification and categorisation and exclude several things from the First Schedule and if the idea is to include cerI tain other things in the First Schedule ! subsequently, thai also can be done.

Now, take, for instance, the board of examinations. Every university has got a board of examinations. You see on page 2, item No. 3, board of examinations, it says engineering, agriculture, rural services. You might include science. You can include physics, chemistry and all the other things. Then, ultimately, you would exclude everybody. Then, Sir, you have got the Central Board of Geophysics. You have the Central Board of Astro-I nomy. You have the Central Board of \ Economics. You have the Central Board | of Accountancy. You thus exclude a I very large number of people. Then you i have got the Durgah Committee of Ajmer and to get away with the Durgah Committee of Ajmer; you have got the Executive Committee for National Atlas. The Executive Committee for National Atlas is preparing a national atlas for India and ! in the process they must be appointing people and asking people : "You come and work for us for Rs. 2,000 or Rs. 2,500", not because anybody is extending patronage but because everybody is trying to help build a national atlas. Then, you have got the Kcndriya Hindi Shikshan Mandal. The Kendriya Hindi Shikshan Mandal is helping in the propagation of the national language. If you exclude people who are nominated on that body, then you are excluding a very important segment. Similarly, you have here Price Fixation Committee for Prize Winning Books. Every teacher at some point of time must have been a member of the Committee of Price Fixation for Prize Winning Books. It could be a prize winning book for a first primary class student or for a short story book or for a poetry book. But this is not an office of profit. If these things are not changed, then ultimately what would happen is that either we will land ourselves in litigation or there will be several cases where people will say that the intention of the law-makers was different and that by an error of judgment they have been disqualified.

I would submit thitt even now the Minister should give a second and not hurry up with the passage of this Bill because passage of the Bill is the easiest thing to do now. Passage of the Bill, because it is the easiest thing to do now, must not be an act of irresponsibility. J appeal to her to exclude from this educationists and people who are doing some social work and include only those who come within the purview of granting patronage of financial character which impinges on the building of a secular, social democracy. Thank you very much.

DR. V. P. DUTT (Nominated) : 1 entirely share my friend's view. Though I am not a speaker, 1 should like to say (hat the logic of what you are doing would mean that practically everybody *i-Y-c* etcep! who earns fat business income can become a Member of Parliament and everybody else will be excluded.

THE VICE-CHAIRMAN (SHRI V. B. RAJU) : Your feelings are understood.

श्री रणवीर सिंह (हरियाणा) : उप-सभाध्यक्ष जी, मेरी समझ में नहीं आया कि मैं इस विधेयक का समर्थन करूं या मंत्री महोदया से निवेदन करूं कि यह विधेयक 1973 का विधेयक है और आज हम 1975 में बैठे हैं, तब से भारत में बहुत तबदीली आई है, आर्थिक हालत को ठीक करने के लिए सदन ने आपत्कालीन स्थिति मंजूर की है और आर्थिक हालत कैसे ठीक होगी ? अगर यह अफसरों से ठीक होती, आई० ए० एस० और दूसरों से, तो अब तक ठीक हो जाती। तो मैं उनसे कहना चाहता हूं कि आप उनसे क्या कराना चाहते हैं ?

उप-सभाध्यक्ष जी, आप जानते हैं कि हमारे देश की प्रधान मंत्री ने देश की नीति साफ शब्दों में बताई कि 20 नुक्ता प्रोग्राम कामयाब हो। वह कोई हवा से तो कामयाब हो नहीं सकता, खाली बोलने से कामयाब नहीं हो सकता, यह इस तरीके से कामयाब होगी कि देखें कोई काम करता है कि नहीं। उप-सभाध्यक्ष जी, जहां इसमें कुछ खराबियां हैं वह तो मैं बाद में बताऊंगा इसमें दिया है कि इंडस्ट्रियल फाइनेंस कारपोरेशन का तो पालियामेंट का मेम्बर सदस्य बन सकता है जो हिन्दुस्तान भर के लिए है, लेकिन असम का नहीं हो सकता। यह कौन सी समझ की बात है ? किसने यह आंकड़ा लिख दिया कि सारे हिन्दुस्तान का बन सकता है लेकिन असम का नहीं बन सकता ? (*Interruption*)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): There was a Committee which did it.

श्री रणवीर सिंह : उप-सभाध्यक्ष जी, कमेटी के बारे में मैं कुछ नहीं कहना चाहता, लेकिन मैं यही निवेदन करना चाहता हूं कि कमेटी जिन हालत में बैठी थी वह बदल गये। तो मंत्री महोदय को इस बिल के अन्दर तब्दीली करनी चाहिए और वह मामूली सी बात है। उसमें लिखा है मैम्बर न बने। मैम्बर हटा दो, एक शब्द हटा दो 'मैम्बर' का तो काफी काम चल सकता है। मैं तो इस बात पर भी सहमत नहीं हूं कि उनको चेयरमैन न बनाओ। हमारे देवराव पाटिल जो मैम्बर नहीं थे तो वह नेशनल सीड्स कारपोरेशन के चेयरमैन बनने के लायक थे, अब मैम्बर बन गये तो ये ना-अहल हो गये, यह कोई समझ की बात है ?

एक मिनिस्टर सारे हिन्दुस्तान का काम चला सकता है, लेकिन मैम्बर हो जाए तो वह ना-अहल हो जाता है। यह कोई सही समझ नहीं है, आज के मुताबिक यह समझ नहीं है। यह भूमिका बदल गई। तो यह 1973 का बिल काहे को ले आई बहिन, यह मेरी समझ में नहीं आया। तो मैं उनसे प्रार्थना करूंगा कि 1975 में आप चल रही हैं, आपत्कालीन स्थिति में इस बिल को लाई हैं तो आपत्कालीन स्थिति का एक ही फायदा है कि जो आपने इसमें सेकिंड शैडूल रख दिया है उसको हटा दें। उसमें एकाध चीज रखनी है तो वह रख दें।

उप-सभाध्यक्ष जी, क्या चीज है सेकिंड शैडूल में, इस पर आप जरा गौर करें। नम्बर 1 के आइटम में अग्रिकल्चरल प्राइसेज कमीशन है। इन्होंने बताया कि हमने उन चीजों का मैम्बर बनने मैम्बर को बनने नहीं दिया है जिसमें फाइनेन्शल

[श्री रणबीर सिंह]

कोई अख्तियार हो, जिसमें ऐक्जीक्यूटिव अख्तियार हों। कौन से अख्तियार अग्रिकल्चरल प्राइसेज कमीशन को है? क्योंकि अगर कोई मैम्बर बनेगा तो वह किसानों की बात के खिलाफ नहीं जा सकते। देश के जो 75 फीसदी है उनके हित में लिखना होगा, बोलना होगा वरन् अगर कोई उनके बाहर जाएगा तो उस को नानी याद आएगी। इसलिए वह वहां मैम्बर नहीं बन सकता है। यहां तो तनख्वाहदारों का राज चलाना है इसी सोच के ऊपर यह बिल बन रहा है। यह मैं मानता हूं कि हमारे सदस्य भी कई दफा गलत सोच-विचार में फंसे हुए होते हैं। उनके विचार भी मुख्तलिफ होते हैं। आपके और मेरे विचार तो समान हो सकते हैं। सोचना हमें यह है कि हम किस हवा में पैदा हुए, किस हालात में पैदा हुये। हम को देहात का पूरा ज्ञान है लेकिन शहरों का ज्यादा ज्ञान नहीं हो सकता। हम को खेत मजदूरों की समस्याओं का ज्ञान हो सकता है और ऐसी ही दूसरी बातों का ज्ञान हो सकता है लेकिन हर ज्ञान हर भाई का नहीं हो सकता। इसलिये दोनों सदनों की समिति ने जो सिफारिश की मैं यह कहना चाहता हूं कि वह इस समय के लिये नहीं है। आपातकालीन स्थिति के पहले यह सिफारिश हो तो मैं मान सकता हूं। मेरा कहना है कि अब भूमिका बदल गई है इस को पहली वाली स्थिति में आने दीजिये। आपातस्थिति में इधर-उधर करना अच्छा नहीं है। मैं इसके बारे में एक-दो सुझाव देना चाहता हूं। पहला तो मेरा यह निवेदन है कि शैड्यूल एक और शैड्यूल दो में जो भिन्नता है वह नहीं होनी चाहिये। दूसरे मेरा निवेदन यह है कि आप जानते हैं कि हमारे देश के अन्दर भूमिका कितनी बदली है। आज हमारे देश के अन्दर जितने कारखाने हैं उन सारे कारखानों में जो पूंजी लगी हुई है वह 5 हजार 3 सौ करोड़ है और पांच हजार तीन सौ करोड़ की पूंजी में से जो सरकारी कारखानों की पूंजी है वह 3 हजार 2 सौ करोड़ के करीब है और आज वह हालत बदल गई। जब हमने संविधान बनाया था, संविधान बनाने वालों में मैं भी था, तब उस वक्त की देश की हालत को देख कर बनाया था। मैम्बर के ऊपर पाबन्दी जो हमने लगायी थी सन् 47 में वह उस वक्त की सोच की बात थी और अगर वही सोच चलती रहे तो समझ के बाहर की बात हो जायेगी। मैं आपको कहना चाहता हूं कि आई० ए० एस० आफिसर से एक मैम्बर ज्यादा अच्छा है। मैं जब इरीगेशन मिनिस्टर था चेयरमैन को हटा सकता था और रख भी सकता था। लेकिन अब मैं यहां मैम्बर बन कर आ गया हूं तो क्या मैं पागल हो गया हूं जो मुझे किसी बोर्ड का चेयरमैन नहीं बनाया जा सकता। जो ज्ञान मेरे में पहले था क्या मेरा वह ज्ञान कम हो गया है? आप जानते हैं कि एक जमाना था जब लोग समझा करते थे कि कोई वजारत आएगी जो मैम्बरों को खरीद कर राज चलायेगी। मेरा कहना है कि आज यह मैम्बरों की खरीद नहीं है। मैम्बरों को सरकारी योजनाओं को कार्य रूप में लाने में लगाया जाए तो यह कोई खरीद नहीं है। हम यह मान सकते हैं कि अगर कोई मैम्बर रहता है उस वक्त तक उसको 51 रुपये मिलें। मैं अपने प्रदेश की सरकार को जानता हूं वह बहुत समझदार है। हमारे यहां यह नहीं है कि जब डिस्क्वालिफिकेशन हटाते हैं तो उस वक्त यह नहीं कहा जाता कि मैम्बर को तनख्वाह नहीं मिलेगी। एक आदमी जो होल टाइम काम करता है तो उसकी तनख्वाह क्यों नहीं मिलेगी। यह कहां की सोच है कि एक मिनिस्टर बन कर तनख्वाह पा सकता है तो मैम्बर चेयरमन बने तो मैम्बर की तनख्वाह क्यों न मिले? यह कहां की सोच है? आज बदलने का वक्त आ गया है। हमारे दोनों सदनों की समितियों ने और क्या कहा है क्या नहीं कहा है यह मैं अब नहीं कह सकता क्योंकि भूमिका बदली हुई है। लेकिन आज की हालत को देखते हुए यह सोच भी ठीक नहीं है। दिल्ली के अन्दर या हरियाणा के अन्दर अगर कोई भाई किसी समिति का प्रधान बन जाता है या होल टाइम काम करने लग जाता है, तो इसमें कौन-सी गलती हो गई? यह बात मेरी समझ में नहीं आती है कि कोई भी मैम्बर जो संसद् या विधान सभाओं का सदस्य है, इन संस्थाओं में काम नहीं कर सकता है और

इन संस्थाओं का मैम्बर भी नहीं बन सकता है। असल में आज जरूरत तो इस बात की है कि हर मैम्बर को काम दिया जाय। मैं इस बात को भी देखता हूं कि आज एक वजीर को जितनी तनख्वाह दी जाती है उससे ज्यादा तनख्वाह तो एल० आई० सी० के क्लर्क को तो नहीं लेकिन सुपरिन्टेन्डेंट को अवश्य मिलती है। ऐसी हालत में मैं जानना चाहता हूं कि आज हमारे मंत्रालय में यह किस तरह का सोच हो रहा है। आप खाली बैठे एक मैम्बर को एक हजार रुपये माहवार तनख्वाह देते जायें, क्या यह देश की भलाई की सोच है? अभी बाहर कांग्रेस अध्यक्ष श्री बरुआ से हम बात कर रहे थे तो उन्होंने बताया कि जब वे बिहार के गवर्नर थे तो उस वक्त बिहार के अन्दर एक लोहे का प्लान्ट लग रहा था। चूंकि वे संसद के भी सदस्य रहे थे, इसलिए वे जानते थे कि जनता की दिक्कतें क्या होती हैं। उन्होंने उस प्लान्ट के अन्दर बिहार के आदिवासी क्षेत्रों के 12 सौ आदमियों को नौकरी दिलवाई। हमारे पानीपत के अन्दर भारत सरकार का एक खाद का कारखाना बन रहा है। जमीन पानीपत के लोगों की है, लेकिन वहां पर नौकरी करने के लिए आएंगे बिहार के लोग, मद्रास के लोग और बंगाल के लोग। वहां पर पानीपत के लोगों को चपरासी के पद पर भी नहीं रखा जाएगा। इस प्रकार के काम इसलिए होते हैं कि जनता के प्रतिनिधियों का जिन कामों में सहयोग नहीं लिया जाता है वहां पर जनता की भावनाओं का प्रतिनिधित्व नहीं हो पाता है। मैं यह जानना चाहूंगा कि जिन संस्थाओं में संसद के सदस्य मैम्बर नहीं रह सकते हैं या उनके चेयरमैन नहीं रह सकते हैं उनके बारे में यह बात क्यों सोची गई? एक मिनिस्टर के नाते श्रीमती महिषी जी सब कुछ कर सकती हैं, लेकिन मैम्बर के नाते वे कुछ नहीं कर सकती हैं, यह किस प्रकार की सोच है। मैं समझता हूं कि यह एक बहुत पुरानी सोच है। इस सोच से जितनी जल्दी हम अपना पिण्ड छुड़ायें उतना ही देश के हित में है। अगर माननीय मंत्री महोदया मेरी बात नहीं मानती है, तो यह दूसरी बात है, लेकिन मैं यह जानना चाहूंगा कि एग्रीकलचरल प्राइस कमीशन में कौन-सी पैसे के वितरण की बात है? इसी प्रकार से आसाम स्माल स्केल इंडस्ट्रीज कारपोरेशन का भी कोई सदस्य नहीं हो सकता है। मैं जानना चाहता हूं कि क्या इन संस्थाओं में पार्लियामेंट के मैम्बर के जाने से कोई गड़बड़ हो जाएगी? इसी प्रकार से बोर्ड आफ डायरेक्टर्स आफ आसाम फाइनेंशियल कारपोरेशन, प्लानिंग बोर्ड फार दी हिल्स एरियाज, आसाम और भारत एल्युमिनियम कम्पनी में भी सदस्य नहीं हो सकता है। ध्यान देने की बात है कि आसाम के हिल्स एरियाज के विकास के लिए जो बोर्ड बनेगा उसमें भी पार्लियामेंट के सदस्य भाग नहीं ले सकते हैं। इसी तरह से बोर्ड आफ डायरेक्टर्स आफ अर्थ मूवर लिमिटेड, बोर्ड आफ डायरेक्टर्स, भारत इलेक्ट्रोनिक्स लिमिटेड, बोर्ड आफ डायरेक्टर्स आफ डिपोजिट इन्सुरेन्स कारपोरेशन, बोर्ड आफ डायरेक्टर्स आफ एक्सपोर्ट गारन्टी कारपोरेशन, बम्बई और बोर्ड आफ डायरेक्टर्स आफ फिल्म फाइनेन्स कारपोरेशन, बम्बई का सदस्य कोई पार्लियामेंट का मेम्बर नहीं हो सकता है। मेरी समझ में यह बात नहीं आती कि अगर हम लोग इन संस्थाओं के मैम्बर हो जायें तो इसमें सरकार का क्या नुकसान होता है? जो फिल्म बनाने वाले होते हैं, जो इस संस्था में काम करते हैं, वे लम्बे बाल रखते हैं। उनको भारत की सभ्यता का कोई ज्ञान नहीं है। जिस तरह के वहां के लोग होंगे और जिस तरह से इस संस्था का चेयरमन होगा, उसी तरह की फिल्म भी वे बनायेंगे और उसी तरह का देश भी बनेगा। तो असल बात तो वहां के जो मैम्बर हैं उनमें संसद के सदस्यों को रखा जाना चाहिये ताकि वे लम्बे बाल रखने वालों के बाल कटवा सकें और अच्छी फिल्में बनवा सकें।

श्रीमती सविता बहिन : सही फिल्में बनेंगी।

श्री रणवीर सिंह : मेम्बरों के जाने से वहां पर अच्छी फिल्में बनने लगेंगी क्योंकि उन्हें हिन्दुस्तान की सभ्यता का ज्ञान रहता है, लोगों की भावना का ज्ञान रहता है और वे ही उनको सही रूप में जनता के सामने ला सकते हैं। लेकिन आज तो देश के अन्दर हम एक दूसरी ही हवा देख रहे हैं। आज कोई भी आदमी टाइम पर काम नहीं करता और इसमें सिनेमा का बहुत बड़ा हाथ है और फिल्म

[श्री रणबीर सिंह]

कारपोरेशन का बड़ा हाथ है । अगर मैम्बर बोर्ड में होंगे तो बन्दूक की नोक पर लड़की को उठा ले जाने की बातें नहीं दिखलाई जायेंगी ।

इसी तरह से हिन्दुस्तान एरोनाटिक्स लिमिटेड में संसद के सदस्य उसके मेम्बर हो जायेंगे, तो वे हवाई जहाज को नहीं उठा ले जायेंगे । क्या सरकार को इन लोगों से बहुत बड़ा खतरा है कि वे वहां पर जाकर जहाजों को खराब कर देंगे ? मेरी समझ में यह बात नहीं आई है । इसी तरह से हिन्दुस्तान-एन्टी-बायोटिक्स लिमिटेड है, जहां पर दवाईयां बनती हैं । अगर इसके बोर्ड में संसद के सदस्य होंगे तो क्या वे दवाईयों की चोरी कर ले जायेंगे ? इसी तरह से हिन्दुस्तान केबिल्स लिमिटेड है । अगर इसके बोर्ड में संसद् के सदस्य हो जायेंगे तो वे केबिल उठाकर अपने घर ले जायेंगे ? इनके बोर्डों के जो चेयरमैन, हैं वे आई० सी० एस० लगे हुए है और उनकी आप कोठी देखेंगे तो उस तरह की कोठी आप किसी भी पालियामेंट के मेम्बर की नहीं पायेंगे । आज आप देखेंगे कि इस तरह के बोर्डों के जितने भी चेयरमैन है, उन्होंने अपने बड़े-बड़े मकान बना लिये हैं जहां पर सब तरह की सुविधायें मौजूद हैं । इसी तरह से हिन्दुस्तान इंसैक्टीसाइड लिमिटेड है ।

उप-सभाध्यक्ष (श्री बी० बी० राजू) : आपने तो सारा शिड्यूल बोल दिया है ।

श्री रणबीर सिंह : मैं मंत्री जी से इतनी प्रार्थना करना चाहता हूं कि सरकार यह जो संशोधन लाई है, इसमें हम आपातकाल में संशोधन न ीं ला सकते हैं क्योंकि हम कांग्रेस पार्टी से निकाल दिये जायेंगे । हम तो इस बारे में प्रार्थना ही कर सकते हैं, मंत्री जी से अपील कर सकते हैं, हाथ जोड़कर कह सकते हैं कि सेकेन्ड शिड्यूल्ड में जो "डाइरेक्टर और मेम्बर" शब्द लिखा है, इसमें से "और मेम्बर" को हटा दिया जाये । इसमें "मेम्बर" शब्द को हटा दिया जाये और "डाइरेक्टर" शब्द को रहने दिया जाये ।

इसी तरह से पहिले इसमें "सेक्रेटरी" शब्द नहीं था, लेकिन पहिले शिड्यूल्ड में यह शब्द दाखिल कर दिया गया है । इसलिए इस शब्द को भी हटा दिया जाय । इस तरह से जो चेयरमैन और सेक्रेटरी के लिए डिसक्वालिफिकेशन्स लगा दी गई थी, इसको हटा दिया जाना चाहिये ।

इसके साथ ही साथ मैं यह अवश्य निवेदन करना चाहता हूं कि अग्रिकलचर प्राइस कमीशन का जो चेयरमैन होता है वह भी संसद् का मेम्बर होना चाहिये । संसद् के सदस्य को हिन्दुस्तान के करोड़ों किसानों की जिन्दगी के बारे में मालूम रहता है कि वह जिस तरह से कड़कती धूप और सर्दी के मौसमों में खेत में काम करता है । जिस जगह पर कोई जाने के लिए तैयार नहीं होता है, कड़कती धूप और सर्दी के मौसम में वह बेचारा खेत में काम करता है, झोंपड़ी में रहता है, लेकिन जब उसको अपने अनाज के दाम मिलते हैं तो उसके मेहनत के मुताबिक नहीं मिलते है । इसलिए मैं आपकी मार्फत यह निवेदन करना चाहता हूं कि अग्रिकल्चर प्राइस कमीशन में सारे मेम्बर संसद् के सदस्य होने चाहिये और सरकारी आफिसर नहीं होने चाहिये । उसके अन्दर लेबर का भी प्रतिनिधि होना चाहिये । हम लोगों के पास कोई काम नहीं रहता है और हम इसमें अपना पूरा समय अच्छी तरह से लगा सकते हैं । मेरी समझ में यह बात अभी तक नहीं आई है कि संसद् के सदस्य इन संस्थाओं के मेम्बर क्यों नहीं बन सकते हैं ?

मैं आखिर में यह निवेदन करना चाहता हूं कि अग्रिकलचर प्राइस कमीशन में खास तौर पर संसद् के सदस्यों को रखना चाहिये क्योंकि यह कमीशन हिन्दुस्तान की 75 प्रतिशत आबादी की किस्मत का फैसला करती है और उसकी किस्मत के साथ इस तरह से खिलवाड़ न किया जाना चाहिये । इसलिए मैं यह निवेदन करना चाहता हूं कि इसके सारे मेम्बर संसद के सदस्य होने चाहियें और उन पर किसी तरह की पाबन्दी नहीं लगाई जानी चाहिये ।